

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CP No. 7, 97 COA 88/97

Shri Kamakeswar Hazarika APPLICANT(S)

VERSUS

Shri Bora Takum RESPONDANT(S)

M. N. Dutta, B. Bhuyan ADVOCATE FOR APPLICANT(S)

..... ADVOCATE FOR RESPONDANT(S)

Office Note	Date	Court Orders
An application Contempt petition filed by Mr. B. Bhuyan, learned counsel for the applicant, praying for wilful violation and deliberate disobedience by the Respondant of the order dated 1-5-97 passed in O.A. 88/97.	12-8-97	
	21-7-97	There is no representation List on 29.7.97.
	29.7.97	There is no representation the earlier occasion also for the petitioner was However, for ends of justice case is adjourned till 12.8.97.

This is in order
and placed before
The Hon'ble Court for
necessary orders.

Deputy Registrar (A)
Central Administrative Tribunal
Guwahati

Member

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20/30/97

(2)

C.P. 7/97

18.8.97 Mr G.K. Bhattacharya, learned counsel for the alleged contemner prays for two weeks time to file reply to the show cause. Prayer allowed. Let this case be listed on 8.9.97 for further orders.

23.6.97

Notice to the

Continued by Regd/Post

File Despatched No. 2206/

Dt. 24.6.97.

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24-7-97

1.9.97

Yakalotname filed by Mr. G.K. Bhattacharya, G.N. Des. in behalf of the contemner.

We have heard Mr U. Bhuyan, learned counsel for the petitioner and also Mr G.K. Bhattacharya, learned counsel for the alleged contemner. We have also perused the application. We find no justifiable ground for initiation of proceedings.

Accordingly the contempt petition is closed.

Senior Reports are still awaited.

Show Cause Reply has not been filed.

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3/9

Member

Vice-Chairman

9/9/97

Copy of the order has been sent to the S/Sec for issuing the same to the parties. L/Admn. of the parties along with O.A. 88/97.